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**LOK ADALAT**  
**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CHANDIGARH BENCH**

...  
**Chandigarh, this the 06<sup>TH</sup> Day of December, 2014**  
**ORIGINAL APPLICATIONS NO.060/00210/2014 and**  
**060/00749/2014**

...  
**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).**  
**HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A).**

...  
**O.A. No.060/00210/2014**

Pritam Kaur, JBT Teacher (Retired), Government High School, Kajheri, U.T. Chandigarh, resident of House No.1521, Phase-X, Mohali, Punjab.

**O.A. No.060/00749/2014**

Kamlesh Kumari, SS Mistress (Retired), Government Model High School, Sector 38-D, Chandigarh, resident of House No.2860, Sector 38-C, Chandigarh.

**...APPLICANTS**

**VERSUS**

1. Union of India through Secretary, Ministry of Home Affairs, North Block, New Delhi-110001.
2. Union Territory, Chandigarh through Secretary Education, Chandigarh Administration, Chandigarh.
3. Director, Public Instructions(S), Chandigarh Administration, Chandigarh.
4. The Accountant General (A&E), U.T. Chandigarh.

**...RESPONDENTS**

**Present:** Sh. J.R. Syal, counsel for the applicants.

Sh. Deepak Agnihotri, counsel for the respondent No.1 in O.A. No.060/00210/2014.

Sh. Rakesh Verma, counsel for respondents No.2 and 3 in OA No.060/00210/2014.

None for respondent No.4.

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## O R D E R (Oral)

### **HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-**

1. Since facts and relief claimed in these OAs are similar, with the consent of parties these are being disposed of through this common order.
2. These OAs have been filed by the applicants with a prayer to direct the respondents to count the temporary service rendered by them during different spells as qualifying service for the purpose of pension and other retiral benefits.
3. An averment has been made in the O.A. that similar issue qua the same very Department had come before this Court in O.A. No.959/CH/2003 (Gurmeet Singh Vs. Union Territory, Chandigarh and others), which was decided on 30.3.2004 directing the respondents to count the temporary service rendered by the applicants therein for computation of qualifying service towards pension and pensionary benefits. He submitted that subsequently in the case of Pushpa Rani Vs. Union of India and others, decided on 25.05.2011, similar view was taken, which was subsequently followed in the case of Darshan Kaur Vs. Union of India and others decided on 09.3.2012. Therefore, he submitted that this O.A. may be disposed of with a direction to the respondents to consider the case of the applicants in the light of these judgments.

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4. On our direction, Sh. Rakesh Verma appears on behalf of Respondents No.2 and 3 in O.A. No.060/00749/2014 also and submits that they will consider and decide the case of the applicants in the light of judgments cited above and if the issue is found to be decided in favour of the persons like the applicants in the above cited cases, the relevant benefit will be granted to them. He requested that 60 days time may be granted to conclude the process.

5. Consider the ad idem between the parties, we dispose of these OAs in above terms.

**(UDAY KUMAR VARMA)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

***Place: Chandigarh.***  
***Dated: 06.12.2014.***

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